

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, SECTOR 17 E**

ORDER SHEET

COURT NO. : 1

18.01.2017

C.P./60/70/2016

O.A./60/550/2014

M.A./60/54/2017

ITEM NO:14

FOR APPLICANTS(S) Adv. :

AKHIL BHARTIYA YUVA KENDRA
-V/S-

RAJIV GUPTA & ANR.

FOR RESPONDENTS(S) Adv.:

Sh. Anand Bhadraj, Advocate.

Sh. Ram Lal Gupta, Advocate.

Notes of The Registry	Order of The Tribunal
	<p>Previous order dated 13.12.2016 of this Tribunal perused.</p> <p>Surprisingly enough, the respondents have not yet complied with the direction contained in order dated 13.12.2016 of this Tribunal.</p> <p>Although, no cogent ground for adjournment of the C.P. is made out, however, before taking any coercive action, we deem it appropriate to give one more final opportunity to the respondents.</p> <p>Again adjourned to 07.03.2017 to enable counsel for the respondents to file compliance report by way of an affidavit (last opportunity), with an advance copy to counsel for the petitioner, failing which, respondents are directed to be present in person in Court on the next date of hearing to explain the matter in this regard.</p>

Copy Dasti.

Re —

(RAJWANT SANDHU)
MEMBER (A)

mehar Singh Sullar
(JUSTICE M.S.SULLAR)
MEMBER (J)

*Dasti order issued on
20/1/17
Compliance affidavit
still not filed*

*GB m/s/o/03/17/17
also for orders
KOF
6/3/17*

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, SECTOR 17 E**

ORDER SHEET

COURT NO. : 2

07.03.2017

C.P./60/70/2016

O.A./60/550/2014

M.A./60/54/2017

M.A./60/317/2017

ITEM NO:9

FOR APPLICANTS(S) Adv. :

AKHIL BHARTIYA YUVA KENDRA

-V/S-

RAJIV GUPTA & ANR.

FOR RESPONDENTS(S) Adv.:

SH. ANAND BHARDWAJ.

SH. RAM LAL GUPTA.

Notes of The Registry	Order of The Tribunal
	<ol style="list-style-type: none">1. Present C.P. has been filed alleging non-compliance of the order dated 07.04.2015.2. After completion of pleadings, this matter came up for hearing before this Court on 11.11.2016 when a detailed order was passed noticing therein that writ petition as well as SLP filed against the order of this Tribunal has been dismissed on 21.10.2016 and respondents were granted time to pursue the matter so that petitioners can be granted benefit arising out of order of this Court. On 13.12.2016, Secretary, Youth Affairs, Ministry of Youth Affairs and Sports, Govt. of India, was present and requested for grant of three weeks time so that matter can be sorted out. Thereafter, matter came up for hearing on 18.01.2017 whereby respondents were granted time to file affidavit failing which they were directed to be present in the Court.3. Today respondents have moved M.A. No.060/00317/2017 seeking exemption from personal appearance on the plea that they have already passed an order in furtherance to direction of this Court and since petitioners are large in number, therefore, respondents be granted further two months time to release actual payment to them.4. Considering the fact that respondents have already passed order and on a positive statement made by

learned counsel, on instructions from Sh. Sukhdev Singh, State Director, J&K, actual benefit has to be released by them, two months time is granted to them for the purpose, as prayed for. Miscellaneous Application for exemption from personal appearance of the respondents is accordingly allowed. ✓

5. In view of the above, the present C.P. is disposed of at this stage with liberty to the petitioners to move a Miscellaneous Application application for its revival if respondents do not abide by the undertaking given by them today in the Court. Respondents are directed to file affidavit of compliance in the Registry of the office, after two months.

*Compliance
Affidavit to be
filed in 2 months*

U
(UDAY KUMAR VARMA)
MEMBER (A)

KR

S
(SANJEEV KAUSHIK)
MEMBER (J)

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C).....CC No(s).
18520/2016(Arising out of impugned final judgment and order dated 10/02/2016
in CWP No. 2618/2016 passed by the High Court Of Punjab & Haryana
At Chandigarh)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

AKHIL BHARTIYA NEHRU YUVA KENDRA LEKHAKAR

ASSOCIATION AND ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 21/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. P.S. Narsimhan, ASG
 Dr. K.P. Kylasanatha Pillai, Sr. Adv.
 Ms. Devashish Bharuka, Adv.
 Mr. K.P.K. Pillai, Adv.
 Mr. M. Ram Babu, Adv.
 Mr. Gurmeet Singh Makker, Adv.

For Respondent(s) Mr. V. Giri, Sr. Adv.
 Mr. Jetendra Singh, Adv.
 Mr. Kalpana Sabharwal, Adv.
 Ms. Priyanka Singh, Adv.
 Mr. Manju Sharma Jetley, Adv.
 Ms. S. Shankar, Adv.
 Mr. Mavav Vohra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Delay condoned.

Special Leave Petition is dismissed.

Interlocutory Applications, if any, shall stand

Signature Not Verified
 Digitally signed by
 NEELAM GULATI
 Date: 2016.10.21
 16:37:31 IST
 Reason:

disposed of.

(NEELAM GULATI)
COURT MASTER(MADHU NARULA)
COURT MASTER

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, SECTOR 17 E**

ORDER SHEET

COURT NO. : 1

03.07.2017

M.A./60/928/2017

O.A./60/550/2014

C.P./60/70/2016

PLACING ON RECORD COMPLIANCE

AFFIDAVIT

ITEM NO:32

FOR APPLICANTS(S) Adv. : Mr. Ram Lal Gupta, Advocate.

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>M.A. NO. 60/928/2017</p> <p>Heard. Issue notice to counsel opposite side returnable for 8.8.2017</p> <p><i>U.K.</i></p> <p>(UDAY KUMAR VARMA) MEMBER (A)</p> <p>s k anot</p> <p><i>Mehar Singh Sullar</i> (JUSTICE M.S.SULLAR) MEMBER (J)</p>

Notice
is on file
Service complete
U.K.

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, SECTOR 17 E**

ORDER SHEET

COURT NO. : 1

08.08.2017

M.A./60/928/2017

O.A./60/550/2014

C.P./60/70/2016

PLACING ON RECORD COMPLIANCE

AFFIDAVIT

ITEM NO:18

FOR APPLICANTS(S) Adv. : Mr. Ram Lal Gupta, Advocate.

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p><u>M.A./60/928/2017</u></p> <p>Heard.</p> <p>For the reasons mentioned therein, the present Miscellaneous Application is allowed. The compliance affidavit filed on behalf of the respondents is taken on record, subject to all just exceptions.</p> <p><i>U.K.V.</i> (UDAY KUMAR VARMA) MEMBER (A)</p> <p><i>mehar Singh Sullar</i> (JUSTICE M.S.SULLAR) MEMBER (J)</p> <p>rishi</p>